

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BFT AUTOMATION SYSTEMS PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	BFT Automation Systems Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	08.01.2015
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	RoC-Hyderabad
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U51900TG2015FTC097199
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Plot No. 6, Shed No. 1, I.D.A Bollaram, Near Miyapur, Jinnaram Mandal, Hyderabad TG 502325, India
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	24.05.2023
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	- Pawan Kumar Singal, - C/o AVM Resolution Professionals LLP, 8/28, (3rd Floor), W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi 110005. - vlp.bftautomation@gmail.com - 011 41486026/27, Mob. 9560508482 - IBBI/IPA-001/IP-P01172/2018-2019/12229
8	LAST DATE FOR SUBMISSION OF CLAIMS	23.06.2023

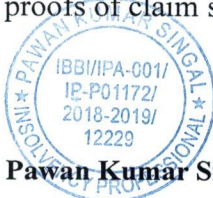
Notice is hereby given that the **BFT Automation Systems Private Limited** has commenced voluntary liquidation on **24.05.2023**.

The stakeholders of **BFT Automation Systems Private Limited** are hereby called upon to submit a proof of their claims, on or before **23.06.2023**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: **Pawan Kumar Singal**
Date: **26.05.2023**
Place: **New Delhi**



FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BFT AUTOMATION SYSTEMS PRIVATE LIMITED

1. Name of Corporate Person	BFT Automation Systems Private Limited
2. Date of Incorporation of Corporate Person	08.01.2015
3. Authority under which Corporate Person is incorporated/registered	RoC-Hyderabad
4. Corporate identity number / limited liability identity number of Corporate Person	U51900TG2015FTC097199
5. Address of the registered Office and Principal office (if any) of Corporate Person	Plot No. 6, Shed No. 1, I.D.A Bollaram, Near Miyapur, Jinnaram Mandal, Hyderabad TG 502325, India
6. Liquidation commencement date of Corporate Person	24.05.2023
7. Name, address, email address, telephone number and the registration number of the Liquidator	Pawan Kumar Singal C/o AVM Resolution Professionals LLP Add.: 8/28, (3rd Floor), W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi 110005. Email: vlp.bftautomation@gmail.com Ph. No.: 011 41486026/27, Mob. 9560508482 Regn. No.: IBB/IIPA-001/IP-P01172/2018-2019/12229
8. Last date for submission of claims	23.06.2023

Notice is hereby given that the BFT Automation Systems Private Limited has commenced voluntary liquidation on 24.05.2023.

The stakeholders of BFT Automation Systems Private Limited are hereby called upon to submit a proof of their claims, on or before 23.06.2023, to the liquidator at the address mentioned against Item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 26.05.2023 Voluntary Liquidator of BFT Automation Systems Private Limited
Place: New Delhi Registration No.: IBB/IIPA-001/IP-P01172/2018-2019/12229

IDBI BANK
CIN: L65190MH2004G0148838

IDBI BANK LIMITED
Retail Recovery, D.No. 5-9-89/1 & 2, Chapel Road, Hyderabad - 500 001, T.S. Ph No : 040-67694000

POSSESSION NOTICE
(RULE 8 (1)) (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of the IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules 2002, issued demand notice on 22.02.2023 calling upon the borrower **Shri Alii Sayanna** to repay the amount mentioned in the demand notice being Rs. 10,18,097.20 (Rupees Ten Lakh Eighteen Thousand Ninety Seven and Paise Twenty only) as on 20.02.2023 plus applicable interest, incidental expenses, charges and costs thereon within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 23th day of May, 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 10,83,426.20 (Rupees Ten Lakh Eighty Three Thousand Four Hundred Twenty Six and Paise Twenty only) as on 17.05.2023 plus applicable interest, incidental expenses, charges and costs thereon.

The attention of Borrower is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF PROPERTY
(Asset owned by Shri Alii Sayanna S/o Shri Alii Yellappa vide Sale Deed bearing No. 6510/2011 dated 01.11.2011 and mortgaged in favour of IDBI Bank Limited vide registered Memorandum of Deposit of Title Deeds bearing Doct. No. 3991/2018 dated 20.03.2018) All that residential house situated at D.No.1-3-75/C/2, admeasuring 150.00 Sq. Yds. constructed over open plot out of Sy. No. 177 situated at Rajendra Nagar (Saddalagundu) Mahabubnagar District - 509001, Telangana and bounded as follows: East: 3' Seri and H.No. 1-3-75/D/1, West: 3' Seri, North: 10' Lane, South: Plot of others.

together with all structures thereon and all the things attached to the earth or permanently fastened to anything attached to the earth.

Date: 23.05.2023, Place: Mahabubnagar Sd/- Authorised Officer, IDBI Bank Limited

Canara Bank
CIN: L65190MH2004G0148838

MEHDIPATNAM BRANCH
Ph. No.9440905005, 8978633621
E-mail id:cb13007@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of MEHDIPATNAM branch of the Canara Bank for follow up, will be sold on "As is where is", "As is what is", and "Whatever there is" on 30.06.2023 for recovery of Rs.20,99,891.84/- (Contractual dues as on 25.05.2023) due to the Mehdipatnam Branch Canara Bank from Sri. SHIVARATRI VIJAY KUMAR

The reserve price will be Rs.23,00,000/- (Rupees Twenty Three Lakhs only) and the earnest money deposit will be Rs. 2,30,000/- (Rupees Two Lakhs thirty thousand only). The Earnest Money Deposit shall be deposited on or before 28.06.2023 before 5:00pm.

DESCRIPTION OF PROPERTY: All that the Residential Independent House on Plot No. 65, Part, Survey Nos. 157,163,164,165,166,167 Situated at " IPS KRISHNA NAGAR COLONY, PHASE-III, Godhumakunta Village and Grampanchayat, Keesara Mandal, Medchal Malkajgiri dist. admeasuring 79.33 Sq. Yds Bounded by:North : Plot No. 66, Flat No. 203, South : 12 Wide Road, East : Plot No. 65 (East Portion), West : Plot No. 65 (West Portion) Deed No : 15025/2018 Dt.27.09.2018 CERSAI ID: 400025297398. (PROPERTY OWNER: Mr. SHIVARATRI VIJAY KUMAR, S/o. S. KISTAIAH.

No Known Encumbrances to the Knowledge of the Bank.

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. MOHAMMED AYUB, SENIOR MANAGER,MEHDIPATNAM, Hyderabad Branch, Canara Bank, Ph. No.9440905005, 8978633621, during office hours on any working day.

NOTE: A) EMD amount of 10% of the Reserve Price is to be deposited by way of Demand draft in favour of Authorized Officer, Canara Bank, MEHDIPATNAM Branch OR shall be deposited through RTGS/NEFT/Fund Transfer to credit of account of Canara Bank, MEHDIPATNAM Branch, and A/c No 209272434 IFSC Code: CNRB0013007 B) The property can be inspected, with Prior Appointment with Authorised Officer, on 23.06.2023 between 11.00AM and 3.00PM. C) Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs.50,000/- The bidder who submits the highest bid (above the Reserve price) on closure of "Online" auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor E) Place of Auction : Online

Date: 26.05.2023, Place: Hyderabad AUTHORISED OFFICER,CANARA BANK

IDBI BANK
CIN: L65190MH2004G0148838

IDBI BANK LIMITED
Retail Recovery, D.No. 5-9-89/1 & 2, Chapel Road, Hyderabad - 500 001, T.S. Ph No : 040-67694000

POSSESSION NOTICE
(RULE 8 (1)) (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of the IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules 2002, issued demand notice on 22.02.2023 calling upon the borrowers and guarantors viz. **Shri K. Venkataiah Goud, Shri K. Sashi Kumar Goud, Shri K. Rajasekhara Goud, Smt. K. Padmamma** and guarantor viz. **Shri Katta Chinnna Tayappa** to repay the amount mentioned in the demand notice being Rs. 51,36,640.63 (Rupees Fifty One Lakh Thirty Six Thousand Six Hundred Forty and Paise Sixty Three only) as on 08.02.2023 plus applicable interest, incidental expenses, charges and costs thereon within 60 days from the date of the receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 23rd day of May, 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 53,14,342.63 (Rupees Fifty Three Lakh Fourteen Thousand Three Hundred Forty Two and Paise Sixty Three only) as on 17.05.2023 plus applicable interest, incidental expenses, charges and costs thereon.

The attention of Borrowers is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF PROPERTY
(Asset owned by Shri Katta Chinnna Tayappa S/o Shri Katta Saurappa, vide Sale Deed bearing No. 1153/2008 dated 22.07.2008 and mortgaged in favour of IDBI Bank Limited vide registered Memorandum of Deposit of Title Deeds bearing Doct. No. 1211/2016 dated 12.05.2016) All that residential house bearing H.No. 4-140/22 on Plot No. 25, admeasuring 200 Sq. Yards in Survey No. 41/A2 at Dattna Sai Nagar Colony, being a residential ground and first floor building totally admeasuring 1863.44 Sq. Ft. and other civil works there on beside Shabari Nagar, Makthal Mandal and Gram Panchayat, Mahabubnagar District and bounded as follows: East: 25 Feet Wide Mud Road, West: Manikanta Colony (Neighbours Open Plot), North: Plot No. 24, House of P. Balreddy, South: Plot No. 26, Neighbours House.

together with all structures thereon and all the things attached to the earth or permanently fastened to anything attached to the earth.

Date: 23.05.2023, Place: Mahabubnagar Sd/- Authorised Officer, IDBI Bank Limited

Union Bank of India
CIN: L65190MH2004G0148838

13861 - Bheemgal Branch
MRO Office Road, Bheemgal, Nizamabad District.

E-AUCTION SALE NOTICE
[See Proviso to Rule 8(6) of Security Enforcement Rules, 2002]

E-Auction Sale Notice for sale of immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with the proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Symbolic/ physical possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s).

The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

1 Name and address of the Borrower/Mortgagor: 1. Mr. Peta Ravindhar, S/o Somaiah, H No 13/83/2, Sri Ram Colony, Vill: Muchkur, Mdl: Bhemgal, Dist: Nizamabad, Pin: 503307.
2. Mr. Peta Nikhil, S/o Ravindhar, H No 13/83/2, Sri Ram Colony, Vill: Muchkur, Mdl: Bhemgal , Dist: Nizamabad, Pin: 503307.
3. Mr. Mulguri Narsaiah, S/o Bavaiah, H No 3-48, Vill Muchkur, Mdl Bheemgal, Dist: Nizamabad - 503307.

The secured debt for the recovery of which the immovable secured asset is to be sold: Rs.15,58,590.96 as on 23.05.2023, interest thereon plus charges plus expenses.

DESCRIPTION OF IMMOVABLE SECURED ASSETS TO BE SOLD
(Property description as specified in the sale Deed 2804/2018 dated 26-07-2018)
All the property of RCC Roofed single Storied Building constructed in Open Plot lies in Sy No 126/E/2 having total site area of 300 Sq Yds, Built Up Area of 1912.50 Sfts, situated at Muchkur Village, Mdl Bheemgal, Dist Nizamabad, as described in Registered Sale Deed No. 2804/2018 registered with SRO Bheemgal bounded by: East : Plot of Duvvala Laxmi, West : 12'-0" Wide Road, North : 18'-0" Wide Road, South : Land Myadari Shankar.

Reserve Price : Rs. 25,02,900/- | EMD: 2,50,290/- | Bid Increment: Rs. 30,000/-

Date and Time E-Auction: 14.06.2023 from 10.30AM to 01.00PM
(with 10 min unlimited auto extensions) E-auction website-www.mstcecommerce.com

Last date for submission of EMD : On or before the commencement of e-Auction.

Date & Time of Inspection of above properties: 08.06.2023 between 1.00 PM and 5.00 PM.

For detailed terms and conditions of the sale, please refer to the link provided in https://www.unionbankofindia.co.in/, https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp". For Registration and Login and Bidding Rules visit https://www.mstcecommerce.com/ auctionhome/ibapi/index.jsp. The interest bidder may contact the Dealing Officers: Manager, Bheemgal Branch, or Authorised Officer, Union Bank of India Hyderabad Rd Branch, Nizamabad.

Statutory 15 Days Sale Notice under Rule 8(6)/ Rule 9(1) of Security Interest (Enforcement) Rules, 2002. This may also be treated as notice under Rule 8(6)/Rule 9(1) of security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-auction Sale on the above mentioned date.

Place : Bheemgal, Date : 23-05-2023. Authorised officer, Union Bank of India

SOPHIA TRAEXPO LIMITED
CIN: L21000TG1983PLC113227

Regd Office : 2nd Floor, Jyothi Pinnacle, Survey No.11, Kondapur Village Serilingampally Mandal and Municipality Hyderabad TG 500084 IN

EXTRACT OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE FOURTH QUARTER AND YEAR ENDED 31.03.2023 (RS. IN LAKHS)

Sr. No.	PARTICULARS	CONSOLIDATED			
		QUARTER ENDED 31-03-2023 Audited	QUARTER ENDED 31-03-2022 Audited	YEAR ENDED 31-03-2023 Audited	YEAR ENDED 31-03-2022 Audited
1	Total income	0.00	0.00	0.31	0.00
2	Net Profit/ (before Tax, Exceptional and/or Extraordinary items)	(3.27)	(15.86)	(11.09)	(24.56)
3	Net Profit before tax (after Exceptional and/or Extraordinary items)	(3.27)	(15.86)	(11.09)	(24.56)
4	Net Profit after tax (after Exceptional and/or Extraordinary items)	(3.27)	(15.86)	(11.09)	(24.56)
5	Total Comprehensive Income [Comprising Profit after tax and Other Comprehensive Income (after tax)]	(3.27)	(15.86)	(11.09)	(24.56)
6	Paid up Equity Share Capital (Rs.10/- Per Equity Share)	510.00	510.00	510.00	510.00
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year ended)	-	-	(60.73)	(49.64)
8	Earnings Per Share (of Rs.10/- each) (Not Annualised):				
a) Basic		(0.06)	(0.31)	(0.22)	(0.48)
b) Diluted		(0.06)	(0.31)	(0.22)	(0.48)

Notes:

- The above Financial results as recommended by the Audit Committee were considered and approved by the Board of Directors at its meeting held on 25th May 2023.
- The financial results include the results for the quarter ended March 31, 2023 being the balancing figures in respect of the full financial year and published unaudited year to date figures
- The above is an extract of the detailed format of Financial Results filed with the Stock Exchange under Regulations 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on company's website at https://sophiatraexpo.com/ and the stock exchange's website, www.bseindia.com

For Sophia Traexpo Limited
Sd/-
Y.Mallikarjun Rao
Whole Time Director
DIN:00905266

Place: Hyderabad
Date : 25-05-2023

INCON ENGINEERS LIMITED
B-6/3, I.D.A., UPPAL, HYDERABAD-500039. CIN : L74210TG1970PLC001319

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED MARCH 31, 2023 (RS. IN LAKHS)

Sr. No.	PARTICULARS	QUARTER ENDED 31-03-2023 Audited	YEAR ENDED 31-03-2023 Audited	YEAR ENDED 31-03-2022 Audited
		31-03-2023 Audited	31-03-2023 Audited	31-03-2022 Audited
1	Total Income from Operations	7.58	35.26	135.04
2	Net Profit/(Loss) for the period (before tax, exceptional and/or extraordinary items)	(8.61)	(35.73)	(0.65)
3	Net Profit/(Loss) for the period (before tax exceptional and/or extraordinary items)	(8.61)	(35.73)	(0.65)
4	Net Profit/(Loss) for the period after tax, (after exceptional and/or extraordinary items)	(8.61)	(35.73)	(0.65)
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after Tax) and other Comprehensive income (after tax)	(8.46)	(35.58)	(0.56)
6	Paid up Equity Share Capital	432.71	432.71	432.71
7	Earning Per Share of Rs. 10/- each (for continuing and discontinued operations) Basic and Diluted	(0.20)	(0.83)	(0.02)

Notes:

- The above is an extract of the detailed format of Audited Financial Results filed with Stock Exchange under Regulations 33 of the SEBI(Listing Obligations and Disclosure Requirements)2015, the full format of the Quarterly Audited Financial Results are available on the Stock Exchange Website www.bseindia.com, www.cse-india.com,www.incon.in.
- The above audited results were reviewed by the Audit Committee and there after approved by the Board of Directors in their meeting held on 26 May, 2023.

for and on behalf of the Board of Directors,
Sd/- Sreedhar Chowdhury
Managing Director.
DIN: 00189824

Place: Hyderabad
Date : 26-05-2023

SOUTHERN MAGNESIUM AND CHEMICALS LIMITED
CIN: L27109TG1985PLC005303

Regd. Off: Deccan Chambers, 5th Floor, 6-3-666/B, Somajiguda, Hyderabad - 500 082.

Audited Financial Results for the Quarter and year ended ended 31st March, 2023 (Rs in lakhs)

Sl. No.	Particulars	For the Quarter ended		Year ended	
		31-03-2023 Audited	31-12-2022 Un-audited	31-03-2023 Audited	31-03-2022 Audited
I	Total Income from operations (Net)	185.05	280.43	17.05	865.71
II	Net Profit / (Loss) for the period (Before tax and Exceptional Items)	109.48	160.28	(27.46)	488.37
iii.	Exceptional Items	-	-	-	-
iv.	Net Profit / (Loss) for the Period (Before tax after Exceptional Items)	109.48	160.28	(27.46)	488.37
v.	Current Tax Expenses	38.16	42.25	(6.83)	128.98
	Relating to earlier years	(1.22)	-	-	(1.22)
	Deferred Tax	-	(0.11)	0.41	7.63
v.	Net Profit / (Loss) for the Period (After Exceptional Items)	72.54	118.15	(21.03)	352.98
vi.	Total Comprehensive Income for the period	72.54	118.15	(21.03)	352.98
vii.	Equity Share Capital	3,000,000	3,000,000	3,000,000	3,000,000
viii.	Earnings per equity share- (not annualised)				
	a) Basic	2.42	3.94	(0.70)	11.77
	b) Diluted	2.42	3.94	(0.70)	11.77

Notes:

The above Audited financial results were reviewed by audit committee and approved by the Board of Directors at their meeting held on 26.05.2023

The above is an extract of the detailed format of Audited financial results filed with the Stock Exchange under Regulations Section 33 of the SEBI (Listing Obligations and disclosure requirement) regulations, 2015. The full format of the financial results are available on the stock exchange web sites at www.bseindia.com and also on the Company's website at www.southernmagnesium.com

For and on behalf of the Board of Directors
Southern Magnesium & Chemicals Ltd
Sd/-
N.Rajender Prasad
Joint Managing Director

Place: Hyderabad
Date: 26.05.2023

केनरा बैंक Canara Bank
CIN: L65190MH2004G0148838

CANARA BANK, MEHDIPATNAM BRANCH
10-3-3A, MEHDIPATNAM, HYDERABAD - 500028
Phone No. 040 - 23531813 Mob. No. 91 8978633621

DEMAND NOTICE [SECTION 13(2)]

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 The below said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as **Non-performing Asset**. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability.

TO BORROWER / GUARANTOR / MORTGAGOR: SRI JATOTH RAMESH ALIAS JATOTH RAMAKRISHNA S/O LATE J. BHEENYA(NATURAL SON OF LATE J RAMA RAO), FLAT NO 202, SHRI RESIDENCY, ROAD NO.5, SNEHAPURI COLONY, NAGOLE, HYDERABAD- 500035, GUARANTOR:SRI RAVI KUMAR DARAMSOTH HNO 2 201, UGGAMPALLY, MARIPEDA,WARANGAL, TELANGANA- 506315

OUTSTANDING AMOUNT LIABILITY :Rs.7,04,851.44/- (Rupees Seven Lakhs four Thousand eight hundred fifty one and paise forty four only) with accrued and up-to-date interest and other expenses. NPA DATE:01-05-2023, Loan A/c. No's:30077830000132 (MORTGAGE LOAN)

[Details of security assets: DETAILS OF LAND: All that the residential flat bearing no 202 in 2 nd floor of "SHRI RESIDENCY" with a built up area of 945.00 Sq. Ft.including common areas and car parking etc., together with undivided share of land admeasuring 39.00 Sq yds. or 32.60 Sq. mtrs. out of 671.50 Sq yds, constructed on house bearing no 2-4-25/1 and house no. 2-4-277(old no.4-47/12) on plot nos.41-A, 101/part, 101/8 Northern part of plot no 41A, in survey no 123, situated at snehapuri colony, Nagole, Uppal mandal, Rangareddy, Telangana and bounded by:
FLAT BOUNDARIES:North : Flat No 203,South : open to sky,East : open to sky,West : staircase and corridor
LAND BOUNDARIES:North : Plot No 100,South : Plot No 42,East : Road,West : Plot No 40 and 41
(Name of Title holder:SRI. JATOTH RAMESHALIAS JATOTH RAMA KRISHNA)

If you, the aforementioned persons fail to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13 (2) of SARFAESI Act, within 60 days from the date of publication of this notice,failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post.Ack due to your last known address available in the Branch record.

DATE:17.05.2023,PLACE: HYDERABAD Sd/- AUTHORISED OFFICER,CANARA BANK.

BAJAJ FINSERV
CIN: L65190MH2004G0148838

BAJAJ HOUSING FINANCE LIMITED
Corporate office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014
Branch Office: 2nd Floor Flat No 203, Office No.3A & 3B, Aditya Trade Center, Above passport office, Ameerpet, Hyderabad Telangana India-500038.

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Rule 8- (1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV)

Whereas, the undersigned being the Authorized Officer of **M/s BAJAJ HOUSING FINANCE LIMITED (BHFL)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued **Demand Notice(s)** to Borrower(s)/ Co-Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and the public in general that the undersigned on behalf of **M/s Bajaj Housing Finance Limited**, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) / Guarantor(s) (LAN No, Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
Branch:HYDERABAD LAN: 400HS067703384 and 400TOL67549807 and H400G010666164 Borrower's : Co - borrower's 1. SRIRANTH GOUD TIGULLA (Through legal heirs since deceased (Borrower) Medak District -502032, East : PLOT No.388 VANDANAPURI COLONY, HYDERABAD- 502032	All that piece and parcel of the Non-agricultural Property described as: Plot No 391/Part North Side Portion, Plot No 391/A Part Survey No. 831/A AA, Vandanapur Colony Iskabal H/o Ammenpoor Gp Patancheru Mandal Medak District -502032, East : PLOT No.388 West : PLOT No.391/A/PART, North : 30' WIDE ROAD, South: PLOT NO'S.391 & 391/PART	20th May 2022 Rs. 16,84,756/- (Rupees Sixteen Lac Eighty Four Thousand Seven Hundred Fifty Six Only)	23-May-23

Place: MEDAK Date: 27/05/2023 Sd/- Authorized Officer, Bajaj Housing Finance Limited

Union Bank of India
CIN: L65190MH2004G0148838

Regional Office, 1st Floor, Sulthan Bazar, Koti, Hyderabad.

E-AUCTION SALE NOTICE

E-Auction sale notice for sale of immovable assets under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor the Symbolic possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s).

The Reserve Price and the Earnest Money Deposit are also mentioned hereunder

Branch Names & Description of Properties

1 Name of the Branch: Mansurabad **Contact No: 7680004748**

Name of the Borrower: M/s: Lasya Designers (Proprietor -G Tirumala Vijaya Krishna)
Property Details: Residential Open Plot No's 1.2 & 3, Sy.no 121/AA/1, 122/AA/2, Situated at Trinity Avenues Layout, Near Veearevely Bus Stop, Mothkur Road, Cheemalakondur Village & Grampanchayat, Bhongir Mandal, Yadadri-Bhuvangiri, Telangana. in the Name of **Sri G Tirumala Vijaya Krishna** Extent of Plot is 1200 Sqyards Bounded By: North-Open Land, South-40' Wide Mud Road, East - Open Plot No.4, West- Open Land

2 Name of the Branch: Gowliguda **Contact No: 7981673330**

Name of the Borrower: Mr. James Uday Kumar
Name of the Co-Borrower: Mr. B V Victor Rajkumar
Name of the Guarantor: Jutika Mary Rupa
Outstanding Amount: Rs. 31,04,776/- + Future Interest + Other Expenses
Property Details: Residential Flat No.g-3, Sugra Mansion, H.no 33-1153 & 33-46/2, Plot No's 109 & 110, Sy.no's105/1, 110/1, Tirumalagiri, Near Jaya Lakshmi Gardens, Secunderabad, Telangana, in the Name of **Mr.James Uday Kumar** area of the Flat is 1020 Sqft Bounded By:North-Duct & Flat No.G-4, South-Open To Sky, East-Open To Sky, West-Parking Area & Corridor

Reserve Price : Rs. 25,00,000/- **EMD: Rs. 2,50,000/-**

Date & Time of E-Auction: 14-06-2023 From 11:00 AM To 04:00 PM
(with 10 min unlimited auto extensions)

Last date for Submission of EMD on 14-06-2023 till commencement of e auction
For detailed terms and conditions of the sale, please refer to the link provided in https://www.unionbankofindia.co.in/, www.mstcecommerce.com/auctionhome/ibapi/index.jsp.

Statutory 15 Days Sale Notice under Rule 8 (6) Rule 9(1) of Security Interest (Enforcement) Rules, 2002
This may also be treated as notice u/r 8(6) Rule 9 (1) of security Interest (Enforcement) Rules 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-auction Sale on the above mentioned date.

Date: 26-05-2023, Place: Hyderabad Authorized Officer, Union Bank of India

KABSONS INDUSTRIES LIMITED
CIN:L23209TG1993PLC014458

NEW REGD. OFFICE : MADHU VIHAR, 2ND FLOOR, PLOT NO.17, 8-2-293/82/C/17, JUBILEE HILLS, ROAD NO.7, HYDERABAD - 500 033 (Telangana) Tel: 040-23554970, E-mail: operationslpg@gmail.com
Grievance redressal division E-mail: kilshareholders@gmail.com, website: www.kabsons.co.in

EXTRACT OF AUDITED FINANCIAL RESULTS

